

à

SLP(Crl.)No. 329 OF 2002  
ITEM No.45

Court No. 7

SECTION II  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 329/2002

(From the judgement and order dated 05/09/2001 in AN 561-A,50/00  
of The HIGH COURT OF J & K AT JAMMU)

MOTI LAL SARAF

Petitioner (s)

VERSUS

STATE OF JAMMU & KASHMIR & ANR.

Respondent (s)

( With Appln(s). for stay )

Date : 05/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. A.K. Raina,Adv.  
Mr. R.D. Upadhyay,Adv.

For Respondent (s) Mr. Anis Suhrawardy,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T..J.  
.SP2

Leave granted.  
Interim order to continue.

.SP1

(R.K. Dhawan)  
Court Master

(Shelly Sengupta)  
Court Master